

**MADHYA PRADESH STATE JUDICIAL ACADEMY,
HIGH COURT OF M.P., JABALPUR**

**TWO DAYS' WORKSHOP ON –
KEY ISSUES UNDER THE ANTI-CORRUPTION LAWS**

16th & 17th December, 2017 (MPSJA)

PROGRAMME

Day One – 16.12.2017 (Saturday)

I	10.00 am to 10.30 am	Inauguration and brief overview and objective of the Workshop – By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by group photograph)</i>
II	10.30 am to 11.30 am	Key issues relating to sanction for prosecution – By Shri Pankaj Dubey, Senior Advocate, High Court of M.P., Jabalpur
TEA BREAK (11.30 am to 11.45 am)		
III	11.45 am to 1.00 pm	Investigation into trap cases – Investigator's perspective – By Shri Mukesh Tiwari, Inspector, Lokayukt, Bhopal
IV	1.00 pm to 1.30 pm	Issues relating to persons authorised to investigate – By Shri Awdhesh Kumar Gupta, Addl. Director, MPSJA
LUNCH BREAK (1.30 pm to 2.30 pm)		
V	2.30 pm to 4.00 pm	Issues relating to charge, proof and appreciation of evidence in trap cases – Defence perspective – By Shri Dipesh Joshi, Advocate, Bhopal
TEA BREAK (4.00 pm to 4.15 pm)		
VI	4.15 pm to 5.30 pm	Issues relating to charge, proof and appreciation of evidence in trap cases – Court perspective – By Sanjeev Kalgaonkar, Director In-charge, MPSJA

Day Two – 17.12.2017 (Sunday)		
I	09.45 am to 11.00 am	Criminal misconduct pertaining to disproportionate assets – By Shri Anil Khare, Senior Advocate, High Court of M.P., Jabalpur
TEA BREAK (11.00 am to 11.15 am)		
II	11.15 am to 1.00 pm	Key issues relating to cases of disproportionate assets with reference to M.P. Civil Services (Conduct) Rules, 1965 – By Shri Pradeep Kumar Vyas, Special Judge SC/ST (P.A.) Act, Ujjain
III	1.00 pm to 1.45 pm	Key issues relating to Criminal Misconduct – What amounts to? – By Shri Axay Kumar Dwivedi, I ADJ, Jabalpur
LUNCH BREAK (1.45 pm to 2.30 pm)		
IV	2.30 pm to 3.00 pm	Legal presumption in corruption cases and discharge of reverse burden by the accused – By Sanjeev Kalgaonkar, Director In-charge, MPSJA
TEA BREAK (3.00 pm to 3.15 pm)		
V	3.15 pm to 4.30 pm	Discussion and Presentation by the participants (15 minutes each) (i) Confiscation of property involved in corruption cases and Madhya Pradesh Vishesh Nyayalaya Adhiniyam, 2011 & Niyam, 2012 – By Smt. Mamta Jain, I ADJ, Sagar (ii) Ambit and scope of expression 'Public Servant' under section 2 (c) of the Act – By Ku. Jasveer Kaur Sasan, I ADJ, Ujjain (iii) Extent of criminal liability regarding persons other than public servant – By Shri Manoj Kumar Shrivastava, I ADJ, Chhindwara (iv) Precautions to be taken in issuance of search warrant – By Shri Umesh Pandav, I ADJ, Bhind <i>Discussion on above topics</i> Moderated by – Officers of the Academy
VI	4.30 pm onwards	Valedictory Session with Views & Suggestions – By Hon'ble Shri Justice N.K. Gupta, Lokayukt, Bhopal & Officers of the Academy

- Note:** - (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR INCHARGE